

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Date of Order : 03.11.2004

Original Application No.440/2003.

Jhabbu Lal S/o Shri Kanhiya Lal by cast Meena, aged about 53 years, resident of village Kalava, P.O. Baswa District Dausa, presently working as H.S.G. P.A. at Phulera P.O.

... Applicant.

v e r s u s

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur-7.
3. Superintendent Post Offices, Jaipur 'M' Dn. Jaipur-16.

... Respondents.

Mr. P. N. Jatti counsel for the applicant.
Mr. N. C. Goyal counsel for the respondents.

CORAM

Hon'ble Mr. M. L. Chauhan, Judicial Member.
Hon'ble Mr. A. K. Bhandari, Administrative Member.

: O R D E R (ORAL) :

The applicant has filed this OA thereby praying for the following reliefs :-

"8.1 That by a suitable writ/order or direction the respondents be directed to implement the order dated 9.9.03 vide Annexure A/1, before the date of the commencement of the said examination say before 23/24.9.2003 and to allow the applicant to appear in the said examination.

8.2 The result of the applicant be declared with the other candidates of the examination for combined P.S. Gr.'B' cadre of 23/24.9.2003."

2. The grievance of the applicant in this OA is that ^{he was} he was allowed to appear in the examination of

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Combined PS Group 'B' examination for the vacancies of 2001 and 2003 to be held on 23/24.9.2003 vide order dated 9.5.2003 where his name find mentioned at Sl. No.3 but till date call letter has not been issued to the applicant. Based on this apprehension, this Tribunal permitted the applicant to appear in the Combined PS Group 'B' examination to be held on 23/24.9.2003 provisionally vide order dated 19.9.2003.

3. Notice of this application was given to the respondents. Respondents have filed reply. Today learned counsel for the respondents has also produced for our perusal the letter dated 05.10.2004 alongwith select list, in which the name of the applicant does not find mention. Let the copy of this letter along with select list be placed on record. In view of this subsequent development that the applicant has not qualified the Combined PS Group 'B' examination, the applicant cannot be granted any relief, even if, it is held that the applicant was eligible for appearing the said examination. Accordingly, the OA is disposed of with no order as to costs.

(A. K. BHANDARI)
(A. K. BHANDARI)
MEMBER (A)

(M. L. CHAUHAN)
(M. L. CHAUHAN)
MEMBER (J)